

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.426**  
**IA/2687/ND/2024 IN IB/170/ND/2023**

**IN THE MATTER OF:**

Omkara Assets Reconstruction Pvt. Ltd.	...	Applicant
Versus		
Vidhata Metal Pvt. Ltd.	...	Respondent

**Under Section 7 of (IBC)**

**Order delivered on 13.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/RP : Adv. Rishabh Arora in IA 2687/2024  
For the Respondent : Adv Manoj Mishra

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **22.07.2024**

**Sd/-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**